## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2250 ANSWERED ON:06.12.2012 BENCHES OF HIGH COURT Kaswan Shri Ram Singh;Sugavanam Shri E.G.

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of High Courts/High Court Benches functioning in the country at present, State-wise;
- (b) whether the Union Government has received proposals to set up High Courts/High Court Benches in the country where the same has not been established so far; and
- (c) if so, the details thereof and the time by which they are likely to be set up, State-wise?

## **Answer**

## MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

- (a): A Statement showing the details of High Courts and their Benches functioning in the country at present, is at Annex.
- (b) & (c): The North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Act, 2012 passed by the Parliament, provides for setting up of separate High Courts in the States of Meghalaya, Manipur and Tripura. The Government has already initiated action for establishing these High Courts in the three States.

As regards the setting up of High Court Benches, proposal for setting up of Circuit Bench of the Calcutta High Court at Jalpaiguri, and proposal for making the two existing Circuit Benches of the Karnataka High Court at Dharwad and Gulbarga into Permanent Benches, are under consideration of the Government